

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19704/2001

(From the judgement and order dated 28/05/2001 in CWP 14098/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH Petitioner (s)

VERSUS

UNION OF INDIA & ANR. Respondent (s)
(With prayer for interim relief)
With

SLP(C)No.19468/2001,SLP(C)No.19478/2001,SLP(C)...CC 8769/2001,
SLP(C)...CC 8810/2001,SLP(C)...CC 8811/2001,SLP(C)...CC 8813/2001,
SLP(C)...CC 8814/2001,SLP(C)...CC 8815/2001

Date : 25/02/2002 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE S.N. PHUKAN
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Mahabir Singh,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
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Delay condoned.

In view of the judgment of this Court in Civil Appeal No.
6166 of 1999 and connected matters (Union of India & Ors. v.
Rajesh Kumar - JT 2001 (4) SC 306), the only submission made by
Mr. Mahabir Singh, learned counsel for the petitioners is that as
the petitioners are willing to rejoin the service, notice may be
issued as to whether the petitioner can be taken back to the
service.

Accordingly notice be issued limited to the above
question.
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Jatinder (Janki Bhatia)
Court Master